CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 509/TL/2024

Coram: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 26th March, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Barmer-I Transmission Limited.

And In the matter of

Barmer I Transmission Limited, (A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office: B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited, Saudamini, Plot No.2, Sector-29, Gurgaon-122001.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector -29, Gurgaon-122001.

2. **PFC Consulting Limited,**

9thFloor, Wing-A, Statesman House, Connaught Place, New Delhi-110001.

3. Acme Cleantech Solutions Private Limited,

Plot No. 152, Sector-44,

Gurugram-22002, Haryana.

4. Teq Green Power XV Private Limited,

8th Floor, DLF Square, Jacaranda Marg,

DLF Phase-2, Sector-25, Gurugram-122002, Haryana.

5. Eden Renewable Cadet Private Limited,

Unit No. 236 B & C, First Floor, DLF South Court, Saket, New Delhi-110017

6. Enren-I Energy Private Limited,

Sixth Floor, Unit No. 3,4 & 5, Fountainhead Tower-2, Viman Nagar, Phoenix City, Pune- 411014, Maharashtra

7. Avaada Energy Private Limited,

C-11, Sector-65, Gautam Buddha Nagar, Noida, Uttar Pradesh

8. Anboto Solar Private Limited,

Level 1, Southern Park Building, D-2 District Centre Saket, New Delhi -110017.

9. Gamma Renewables India Project One Private Limited

208, Tower B, Pioneer Urban Square, Sector 62, Gurugram-122005, Haryana

10. ReNew Sun Power Pvt. Ltd.,

Auxo Sunlight Private Limited, Commercial Block -1, Golf Course Road, DLF City, Zone 6, Sector 43, Gurgaon- 122009

11. Juniper Green Energy Private Limited,

Plot No. 18, 1st Floor, Institutional Area, Sector 32, Gurugram, Haryana

12. AMP Energy Green Pvt. Ltd.,

309, Rectangle One, Behind Sheraton Hotel, Saket, New Delhi -110017.

13. Chandigarh Electricity Department,

UT-Chandigarh, Div-11, Opposite, Transport Nagar, Industrial Area Phase - I, Chandigarh

14. BSES Rajdhani Power Limited,

AVP (PMG), PMG Office, 2nd Floor B-Block, Nehru Place, New Delhi-110 019.

15. BSES Yamuna Power Limited,

Asstt. Vice President (PMG), Shakti Kiran Building, Second Floor, Karkardooma, New Delhi-110 032.

16. New Delhi Municipal Council,

AAO (Commercial), 19th Floor, NDMC, Palika Kendra, Sansad Marg, New Delhi-110 001.

17. Tata Power Delhi Distribution Limited,

Power Management Group, Technology Centre, Near PP-3 Grid Sub Station, Opp. PP Jewellers, Netaji Shubhash Place, Pitampura, New Delhi-110034.

18. Himachal Pradesh State Electricity Board,

PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu, Shimla-171011, Himachal Pradesh.

19. Haryana Power Purchase Centre,

Shakti Bhawan, Energy Exchange, Panchkula, Haryana.

20. Power Development Department,

Jammu SLDC Building, Ist Floor, Gladni, Power House Narwal, JAMMU, J&K.

21. Punjab State Power Corporation Limited,

Shed No. T-1A, Thermal Designs, Patiala-147001, Punjab.

22. HVDC Dadri, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

23. HVDC Rihand, POWERGRID,

B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

24. Ajmer Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

25. Jodhpur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

26. Jaipur Vidyut Vitran Nigam Limited,

Rajasthan Urja Vikas Nigam Limited, 132 KV, Sub- Station Building, Calgiri Road Malviya Nagar, Jaipur-302017, Rajasthan.

27. North Central Railway

DRM Office, Nawab Yusuf Road-211011.

28. Uttarakhand Power Corporation Limited,

Urja Bhjawan, Kanwali Road, Dehradun-248001.

29. Uttar Pradesh Power Corporation Limited,

Fund Management, Shakti Bhawan, 14 Ashok Marg, Lucknow, UP.

30. AD Hydro,

AD Hydro Power Limited, Bhilwara Towers, A-12, Sector-1, Noida-201301.

31. GMR Kamalanga Energy Limited,

25/1 Skip House, 25/1 Skip House, Museum Road, Museum Road, Bangalore-560025, Karnataka.

32. MB Power (Madhya Pradesh) Limited,

239, Okhla Industrial Estate, Phase–III, New Delhi-110020.

33. HVDC Agra, POWERGRID,

B-9, Qutub Institutional Area, New Delhi.

34. HVDC Balia, POWERGRID,

POWERGRID B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

35. HVDC Bhiwadi, POWERGRID,

POWERGRID B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

36. HVDC Kurukshetra, POWERGRID,

POWERGRID B-9, Qutub Institutional Area, Katwaria Sarai, New Delhi-110016.

37. Northern Indian Railway,

Sr. DEE, TRD, Delhi Division Central Delhi.

38. Noida Power Company Limited,

Electric Sub Station Knowledge Park IV, Greater Noida-201310.

39. Northern Railways,

....Respondents

Sr. DEE/ TRD, DRM Office, Hazratgan, Lucknow–226001.

Parties present:

Shri Vikas Kumar, BITL Ms. Priyadarshini, Advocate, PFCCL Shri Ranjeet S. Rajput, CTUIL Shri Akshayvat Kislay, CTUIL

<u>ORDER</u>

The Petitioner, Barmer I Transmission Limited (hereinafter referred to as "the Petitioner"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") to establish the 'Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part F (By clubbing Part F1 & F2)' on a Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project"). The scope of work as per Schedule 2 of the TSA is as under:

S. No	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre- required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 3x1500 MVA, 765/400 kV and 2x500 MVA, 400/220 kV Barmer-I Pooling Station along with 2x240 MVAR (765 kV) Bus Reactor and 2x125 MVAR (420 kV) Bus Reactor. • 765/400 kV, 1500 MVA ICT- 3 Nos. (10x500 MVA including one spare unit)	7.11.2026	28.45 %	All elements of the scheme are required to be commissioned simultaneously as their utilization is dependent on each other.

1			
	 765 kV ICT bays-3 Nos. 		
	 240 MVAR, 765 kV Bus Reactor- 		
	2 Nos. (7x80 MVAR including one		
	spare unit)		
	• 765 kV Bus reactor bays-2 Nos.		
	• 765 kV line bays- 2 Nos. [for D/c		
	line to Sirohi S/s]		
	-		
	• 400/220 kV, 500 MVA ICT -2 Nos.		
	400 kV ICT bays- 5 Nos.		
	 125 MVAR, 420 kV Bus Reactor- 		
	2 Nos.		
	 400 kV Bus reactor bays- 2 Nos. 		
	• 400 kV line bays - 2 Nos. [for D/c		
	line to Fatehgarh-III (Section-2) PS]		
	• 220 kV ICT bays- 2 Nos.		
	-		
	• 220 kV line bays: 4 Nos. (for RE		
	connectivity)		
	• 220 kV BC (1 No.) and TBC (1		
	No.)		
	Future provisions:		
	Space for		
	• 765/400 kV ICT along with bays-		
	3 Nos.		
	• 765 kV line bays along with		
	switchable line reactors -4 Nos.		
	• 765 kV Bus Reactor along with		
	bay: 1 Nos.		
	 400 kV line bays -4 Nos. 		
	• 400 kV line bays along with		
	switchable line reactor-4 Nos.		
	• 400/220 kV ICT along with bay - 8		
	Nos.		
	 400 kV Bus Reactor along with 		
	bay: 1 No.		
	• 400 kV Sectionalization bay: 2		
	sets		
	• 220 kV line bays for Connectivity		
	, , , , , , , , , , , , , , , , , , , ,		
	of RE Applications-10 Nos.		
	• 220 kV Sectionalization bay: 3		
	sets		
	• 220 kV BC (3 Nos.) and TBC (3		
	Nos.)		
	• STATCOM (2x±300 MVAR) along		
	with MSC (4x125 MVAR) and MSR		
	(2x125 MVAR) along with two		
	number 400 kV bays.		
2.	• Fatehgarh-III (Section-2) PS-	6.65 %	
	Barmer-I PS 400 kV D/c line		
	(Quad)		
	• 2 No. of 400 kV line bays at		
	•		
3	Fatehgarh-III (Section-2) PS	64.90 %	
3.	Barmer-I PS-Sirohi PS 765 kV	04.90 %	

D/c line along with 240 MVAR	
switchable line reactor for each	
circuit at each end	
circuit at each enu	
 2 No. of 765 kV line bays at 	
Sirohi PS	
• 765 kV, 240 MVAR	
switchable line reactors at	
Barmer-I PS- 2 Nos.	
• 765 kV, 240 MVAR	
switchable line reactors at	
Sirohi PS-2 Nos	

Note:

i) Developer of Sirohi PS to provide space for 2 Nos. of 765 kV line bays at Sirohi PS along with the space for switchable line reactor.

ii) Developer of Fatehgarh-III PS (Section-2) to provide space for 2 Nos. of 400 kV line bays at Fatehgarh-III PS (Section-2).

iii) Switchable line reactors to be implemented with NGR bypass arrangement."

2. Based on the competitive bidding carried out by the PFC Consulting Limited

(PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with

the Guidelines issued by the Ministry of Power, Government of India under Section 63

of the Act, Power Grid Corporation of India Limited was declared a successful bidder

with the lowest quoted annual transmission charges of Rs. 2473.60 million per annum.

3. The Commission, after considering the application of the Petitioner in light of

the provisions of the Act and the Transmission Licence Regulations, in its order dated

12.3.2025, prima facie proposed to grant a transmission licence to the Petitioner. The

relevant extracts of the order dated 12.3.2025 are extracted as under:

"24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **21.3.2025**."

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Indian Express (English) and the Dainik Jagran (Hindi) on 16.3.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 25.3.2025

5. The matter was called out for the hearing on 25.3.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under subsection (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of

Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

"(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

7. In our order dated 12.3.2025, we had proposed to grant a transmission licence

to the Petitioner company and directed the issue of public notice. In response to the

public notice, no suggestions/objections have been received. CTUIL, in its letter

dated 12.11.2024, has recommended the grant of a transmission licence to the

Petitioner. We find that the Petitioner company meets the requirements of the Act

and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'Barmer I Transmission Limited,' to establish the 'Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part F (By clubbing Part F1 & F2)' on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law; (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity
 Regulatory Commission (Sharing of inter-State Transmission Charges and
 Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(I) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time; (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 19.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA, specifically including the Articles 16.4; 5.1.1 and 5.4.

12. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.

13. Petition No. 509/TL/2024 is allowed in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson